

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI  
PRINCIPAL BENCH,COURT NO. 1**

**SERVICE TAX APPEAL NO. 50583/2018**

[Arising out of Order-in-Appeal No. 328-332(SRM)ST/JDR/2017 dated 30.11.2017 passed by the Commissioner (Appeals), Central Excise & GST, Jodhpur, Rajasthan ]

**SANGAM INDIA LTD**

Village Biliya Kalan  
District: Bhilwara (Rajasthan)

**Appellant**

Vs.

**COMMISSIONER OF CENTRAL GOODS  
AND SERVICE TAX EXCISE CUSTOMS,  
UDAIPUR**

**Respondent**

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

**CORAM:**

**HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT**

**HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)**

Date of Hearing/ Decision: **07/07/2023**

**FINAL ORDER No. 50891 /2023**

**JUSTICE DILIP GUPTA**

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(HEMAMBIKA R. PRIYA)  
MEMBER(TECHNICAL)**